

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H.Jung, Member**

**I.A.No. 63/2006 in
Petition No. 27/2006**

In the matter of

To restrain PTC from carrying on purchase of electricity from GRIDCO or any other electricity trader.

And in the matter of

Gajendra Haldea	...	Petitioner
Vs		
PTC India Ltd.	Respondent

Following was present:

Shri Rajnish Ranjan, Advocate, PTC

**ORDER
(DATE OF HEARING: 29.8.2006)**

Through this interlocutory application, the respondent, PTC India Ltd. has prayed to hold in abeyance the operation of the order dated 7.8.2006 in Petition No. 27/2006.

2. Heard Shri Rajnish Ranjan, Advocate for respondent.
3. The respondent has filed a writ petition before Hon`ble High Court of Delhi challenging the said order dated 7.8.2006. Hon`ble High Court of Delhi has passed certain interim directions.

4. In the circumstances, the interlocutory application has become infructuous and no further proceeding lie before the Commission. The interlocutory application accordingly stands disposed of as not maintainable

sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi, dated the 29th August, 2006